

nation which he was kind enough to give just now.

13.16 hrs.

UNIT TRUST OF INDIA (AMENDMENT) BILL\*

**Shrimati Renu Chakravartty rose—**

**Mr. Speaker:** Order, order. Bills to be introduced—I shall call her afterwards.

**The Minister of Finance (Shri T. T. Krishnamachari):** Sir, I beg to move for leave to introduce a Bill further to amend the Unit Trust of India Act, 1963.

**Mr. Speaker:** The question is:

“That leave be granted to introduce a Bill further to amend the Unit Trust of India Act, 1963.”

*The motion was adopted.*

**Shri T. T. Krishnamachari:** Sir, I introduce the Bill.

13.17 hrs.

BUSINESS OF THE HOUSE

**Shrimati Renu Chakravartty (Barackpore):** Sir, may I submit to you again, as I have done on the other occasions whenever there has been an attempt on the part of somebody to encroach upon the time of Private Members. Today we are having the statement by the Prime Minister which will take away the time allotted for Private Members' Business. There are other statements also as has already been announced by you. I think it should be possible for the Prime Minister and Shri Satya Narayan Sinha, the Minister of Parliamentary Affairs to so arrange things that they need not

bring all these things at the last moment, on the very last day of the session. Why should these important pronouncements not be made a day in advance or a week in advance. I see absolutely no reason why this small amount of time which is given for Private Members' Business should be eroded like this. I would beg of you, Sir, to make it clear that on future occasions no such thing is going to happen and we will not permit the Government to erode into our time like this.

**Shri Hari Vishnu Kamath (Hoshangabad):** Rule 26 is mandatory, there is no discretion allowed.

**Mr. Speaker:** My only difficulty is that even before 2.30 there is Private Members' Business today.

**Shri Hari Vishnu Kamath:** Some rules begin with “unless the Speaker otherwise directed”. But, unfortunately, Rule 26 is mandatory. There is no discretion at all. This Friday or some other day, time must be found.

**Mr. Speaker:** I agree. My difficulty is that even now we are going to take Private Members' Business.

**Shri H. N. Mukerjee (Calcutta Central):** The Private Members' Business from 2.30 to 5.00 on Fridays is something different from that.

**Mr. Speaker:** I can take up the other things just now.

**Shri H. N. Mukerjee:** If a certain rule is being waived, that is a different matter.

**Mr. Speaker:** Instead of at 2.30 the Minister of Food may be asked to make the statement at 2.15.

श्री मधु लिमये (मंगेर): अध्यक्ष महोदय, मैं एक निवेदन करना चाहता हूँ। क्या आपने यह फैसला कर लिया है कि प्राय मंत्र को बिस्कुल नहीं मनेंगे? मैं कितनी बार कहा हुआ हूँ लेकिन प्राय ने मुझे नहीं बुलाया है।

\*Published in Gazette of India Extraordinary, Part II, section 2, dated 10-12-1965.

†Introduced with the recommendation of the President.

**Shri Sinhasan Singh** (Gorakhpur): Sir, I rise to a point of order.

**Mr. Speaker:** Under what Rule?

**Shri Sinhasan Singh:** Under Rule 376. The hon. Finance Minister asked the permission of the House to move a Bill and the permission was granted. But he did not move the Bill and he walked out.

**Mr. Speaker:** He moved the Bill.

**Shri Sinhasan Singh:** By the time he could rise to move the Bill, Shri-mati Renu Chakravartty got up and started speaking. He did not move the Bill.

**Mr. Speaker:** What is on the record?

I am told that he introduced the Bill.

13.20 hrs.

MOTION RE: DECONTROL OF CEMENT—contd.

**Mr. Speaker:** The House will now take up the following motion moved by Shri S. M. Banerjee on 3rd December, 1965, namely:—

"That this House takes note of the statement of Minister of Industry on decontrol of cement, laid on the Table of the House on the 18th November, 1965."

The hon. Minister has to speak. Then I will ask Shri Banerjee to reply.

**Shri Priya Gupta** (Katihar): The time may be extended.

**Dr. Ranen Sen** (Calcutta East): Sir, some of us could not get time on the last day to speak on this.

**Mr. Speaker:** They will kindly appreciate that some speeches have been made on this motion and if I extend the time and this session is concluded, the Government shall have no opportunity to reply to the criticism that

has been made and only a one-sided version would go and the facts would not be known to the public.

**Shri Hari Vishnu Kamath** (Hoshangabad): Sit tomorrow.

**Mr. Speaker:** Therefore the Minister is anxious that his reply might be heard. Under these circumstances it is not possible to give more time to other Members . . . (Interruption).

**Shri Surendranath Dwivedy** (Kendrapara): Even after the Minister's reply you can permit some Members to speak . . . (Interruption).

**श्री मधू लिमये** (मुंगेर) : मुझ को क्या कभी बुलायेंगे ही नहीं ? तीन-चार बार मैं खड़ा हुआ हूँ, लेकिन आप ने बुलाया ही नहीं है। दूसरों को पांच-पांच बार बुला चुके हैं।

**अध्यक्ष महोदय** : ये बहुत नाराज हो रहे हैं, इनको पत्ते बुला लेने दीजिये।

**श्री मधू लिमये** : इतना गुस्ता आप मेरे ऊपर क्यों करते हैं ? कभी बुलाते ही नहीं है मुझ को।

**अध्यक्ष महोदय**, बड़े मेहनत करने के बाद हमारा यह सूती मिलों के बारे में श्रीर छोटनी के बारे में प्रस्ताव मंजूर हुआ है। मैं आप से पहले यह कहना चाहता हूँ कि आज इस तरह की कार्रवाई चलेंगी, ता यह जो मेरा प्रस्ताव है यह खत्म हो जायेगा। आप देखें कि इस सत्र में हम ने अष्टाचार का मामला, विजिलेंस का मामला का मामला लिया, उसको हम ने अग्रग छोड़ दिया सिमेंट का मामला ले लिया, उसको अग्रग छोड़ देंगे। अब सूती मिलों का मामला ले ता उसको भी अग्रग छोड़ देंगे। सरकार जब अपनी कार्रवाई का रपट पेश करती है तो ये जो अग्रे मामले हैं इनको जल्दी खत्म क्यों नहीं करती है। आज नहीं तो कल या परसों अगर इन पर कार्रवाई की जायेगी